Central Administrative Trib Principal Bench R.A. No. 41 of 1999 M.A. No. 256 of 1999 O.A. No. 535 of 1995 New Delhi, dated this the Hon ble Mr. S.R. Adige, Vice Chairman (A) Hon ble Dr. A. Vedavalli, Member (J) In the matter of: Vinod Kumar Vs. Lt. Governor, Delhi & Anr. ... Review Applicant Lt. Governor & Anr. ORDER (By Circulation) BY HON BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) Perused the R.A. 2. At the outset it is noticed that the R.A. has been filed with great delay and is squarely hit by Rule 17 CAT Procedure Rules. 3. M.A. No. 256/99 has been filed in which it has been stated that Respondents took action to file R.A. after judgment in State of Rajasthan Vs. B.K.Meena & Anr. JT 1996 (8) SC 684 pronounced on 27.9.96. That cannot be taken as a

ground to explain the delay because the Hon ble Supreme Court's judgment in Meean's case (Supra) was pronounced subsequent to the impugned order of the Tribunal.



4. None of the grounds contained in the R.A. brings it within the scope and ambit of Section 22(3)(f) read with Order 47 Rule I C.P.C. under which alone any decision/order of the Tribunal can be reviewed.

5. The R.A. is rejected.

(Dr. A. Vedavalli)
Member (J)

(S.R. Adige)
Vice Chairman (A)

/GK/